

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

11. IA 1946(MB)2024  
IN  
C.P. (IB)/846(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through  
RP MVK IPE LLP  
Vs  
Vinod G. Agarwal

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. None present.
2. **IA-1946/2024** This is an Application filed u/s 99(1) by the Resolution Professional to place on record the Resolution Profession's Report. The same is taken on record.
3. The Registry as well as financial Creditor is directed to issue notice to the personal Guarantor intimating the next date of hearing and place on record tracking report alongwith notice before the next date of hearing.
4. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. The Resolution Professional is directed to be present either in person/ through Counsel on the next date of hearing.
6. The Registry is directed to list IA alongwith the main CP on **14.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**